

12.08 hrs.

**COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS**

[English]

Thirty-eighth Report

SHRI M. THAMBI DURAI (Dharmapuri):
Sir, I beg to present the Thirty-eighth
Report (Hindi and English versions) of the
Committee on Private Members' Bills and
Resolutions.

MATTERS UNDER RULE 377

[Translation]

**(i) Non-availability of text-books
based on new syllabus**

SHRI M.L. JHIKRAM (Mandla):
Teaching has already started in schools
according to the courses of the New
Education Policy. But the entire student
community is at present very much
perturbed because of non-availability of
books of new courses in the markets, as it
is affecting their studies adversely. It is
understood that books of the courses of
the new education policy have not so far
been published. It is very regrettable. With
the introduction of New Education policy,
the books too ought to have been brought
out. The Government should pay attention
towards it and publish the books on
priority basis so that the problem of the
students and the readers of these
books is solved and they are able to
continue their studies along smooth lines.

[English]

**(ii) Demand for telecast of Sindhi
programmes on Channel 1
instead of Channel 2 on Bombay
Doordarshan**

SHRI S.G. GHOLAP (Thane): Sindhi
programmes are telecast from Bombay

very rarely and that too on 2nd channel.
2nd channel is useful only for the people
living in Bombay. People living in far off
areas cannot see the programmes telecast
on 2nd channel. Most of the Sindhi
community is staying in Ulhasnagar,
Thane district and cannot see Sindhi
programmes telecast on 2nd channel.

T.V. is mass media for the development
of culture and language. Sindhi
programme is telecast on Sundays when
feature film is telecast on 1st channel. The
result is that Sindhi programmes are not
seen by large number of Sindhi
community as during the same time
feature film is preferred by them.

I, therefore, request the Government
that the Sindhi programmes be telecast on
Bombay Doordarshan on 1st channel
instead of 2nd channel and no Sindhi
programme be telecast on Sundays during
the feature film time.

[Translation]

**(iii) Demand for immediate clearance
to Bawanthadi Irrigation Project**

SHRI KESHAORAO PARDHI
(Bhandara): The joint irrigation project,
Bawanthadi of the States of Maharashtra
and Madhya Pradesh was sanctioned with
the consent of both the States. Work on
this project was started in 1974. It was
agreed that both the States, Maharashtra
and Madhya Pradesh will dig canals in
their respective areas and the construction
work of the dam will be undertaken by
Madhya Pradesh. Work on canals was
started in both the States as per the
agreement. About 70 per cent of canals have
been constructed in Maharashtra. But the
work on the dam was started in 1978. Later
in 1980, the work was stopped consequent
upon the enforcement of the Forest Act. A
sum of the order of Rs. 22 crores has already
been spent by both the States on this
project. The cost of this project works out
to Rs. 119 crores. This project was sent to
Central Water Commission for sanction in
1974. The sanction is still awaited. The hon.